

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

110. I.A. 789/2024

I.A. 1498/2024

In

C.P. (IB)-2489(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **16.05.2024**

NAME OF THE PARTIES: Pranami Trading Pvt Ltd

VS

Kieon Developers Pvt Ltd.

Appearance

For Applicant : Adv. Himanshu Vidhani a/w. Adv. Karan Vir Khosla,
Adv. Siddhesh Rajput i/b. Chandiok & Mahajan

For Respondent : Adv. Sunayana Kashid for Respondent no. 5 in IA
789 of 2024

SECTION 7 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 1498/2024

This application has been filed by the liquidator seeking extension of 365 days w.e.f. 08.12.2023 for completion of the liquidation process.

Ld. Counsel for the Liquidator submits that the property of the Corporate Debtor is under litigation and the case is pending before the Civil Court further there are certain assets which are in the process to be assigned as NRRA.

Considering the submissions made by the counsel and the averments in this application, we feel fit case to grant extension of 365 days w.e.f 08.12.2023. IA is **allowed** and stands **disposed of**.

Liquidator is directed to pursue the Civil case and complete the liquidation process within the stipulated time.

I.A. 789/2024

Ld. counsel appearing for R-3, R-4 and R-7 submits that he is appearing after reading the public announcement and he has not received the copy of the application. Liquidator is directed to serve the copy of the application through email to the counsel for R-3, R-4 and R-7.

Let reply be filed within three weeks after serving copy to the other side.

Despite appearing on the last date, non appeared for R-7 today. In the interest of justice one last and final opportunity is given to R-7 to file reply, failing which the right to file reply shall stand forfeited.

It is noted that R-2 is husband of R-7. Ld. counsel for R-7 submits that he has no instructions on behalf of R-2 but he is appearing only for R-7 and seeks time to take instructions whether or not to appear on behalf of R-2. List this matter on **05.07.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)